

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:1343

ANSWERED ON:01.12.2005

ENCROACHMENT AND CORRUPTION IN DEOLALI CANTONMENT BOARD

Pingle Shri Devidas Anandrao

**Will the Minister of DEFENCE be pleased to state:**

- (a) the number of incidents regarding encroachment and corruption in Deolali Cantonment Board have been reported to the Government during the last three years till date;
- (b) the action taken by the Government to remove the encroachment and to eradicate the corruption;
- (c) whether the Government are aware that the officials of Deolali Cantonment Board had nominated a Office bearer in the Board arbitrarily ignoring the recommendations of local MPs;
- (d) if so, the reasons thereof;
- (e) whether the Government proposes to conduct an inquiry in this regard;
- (f) if not, the reasons therefor; and
- (g) the action taken by the Government against the guilty officials?

**Answer**

MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE)

- (a) During the last three years, 29 cases of encroachments of Land under the management of Cantonment Board, Deolali were reported. No case of corruption linked with encroachment has been reported during this period.
- (b) During last three years, 14 encroachments have been removed. Action under Public Premises (Eviction of Unauthorised Occupants) Act, 1971 has been initiated in the remaining cases.
- (c) & (d): The officials of Deolali Cantonment Board have not nominated any office bearer to the varied Board of Deolali Cantonment. As per provisions of the Cantonments Act, 1924, the Central Government has nominated a civilian member of Deolali Cantonment Board after due consultation with the General Officer Commanding-in-Chief, Southern Command.
- (e) to (g): Do not arise.